

[*Translation*]

**Inquiry into Charges Against Chairman of Pithoragarh Regional Rural Bank**

1667. SHRI HARISH RAWAT : Will the Minister of FINANCE be pleased to state :

(a) whether the charges against the Chairman of Pithoragarh (U.P.) Regional Rural Bank has been probed ;

(b) if so, the details of the inquiry report and the action taken thereon ;

(c) whether it is a fact that as a result of charges against the Chairman, the results of recruitment tests for this bank have not been announced so far with the result that this bank is not opening its branches ; and

(c) if so, the justification in withholding the results and when they will be declared ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) Pithoragarh Kshetriya Gramin Bank held recruitment tests through the National Institute of Bank Management (NIBM) now called Institute of Banking Personnel Selection for posts of Officers and Clerks in the month of June 1985. The interviews of the successful candidates were conducted by a Selection Committee comprising of the Chairman of the said Gramin Bank, representatives of Sponsor Bank (SBI); RBI ; NABARD and State Government and a representative of S/C and S/Ts. When these interviews were in progress the Chhatra Sangharash Samiti of local Degree College led a demonstration alleging irregularities by the Chairman in conducting recruitment tests. At a meeting of the members of the Selection Committee and the representatives of the Samiti convened by the Additional District Magistrate (P), Pithoragarh it was agreed that the results will not be declared till such time the allegations are probed into.

It has now been reported that the State Bank of India has inquired into the charges made against the Chairman and the same have not been substantiated. Consequently the State Bank of India has already advised the Gramin Bank to announce the results after consulting its Board of Directors.

It is reported that Gramin Bank has so far opened branches at three out of the four centres for which licenses have been issued to it by the Reserve Bank of India.

[*English*]

**Outstanding Amounts from I. T. D. C. Customers**

1668. SHRI MOOL CHAND DAGA : Will the Minister of TOURISM be pleased to state :

(a) whether it is a fact that lakhs of rupees of India Tourism Development Corporation were outstanding against their customers ;

(b) if so, the details of such cases as on 31 March, 1986 ;

(c) details of amounts outstanding over last three years :

(d) whether there is a provision to charge additional rate of interest on such amounts when they were not repaid within the stipulated period ;

(e) if not, whether Government propose to impose such clause ; and

(f) the number of cases involved in litigation showing amount involved and since when ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) to (c) The requisite information regarding outstandings against customers of ITDC is given below :-

As on 31 March 86		
	Total out—standings	Outstandings for more than 3 years
	(Rupees in lakhs)	
Govt.Deptts.	605.27	43.45
Others	546.05	56.76
	1151.32	100.21

(d) and (e) Provision for charging interest from customers on outstanding dues beyond the stipulated period exists in the